

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 189 of 2013

&

IA No. 257 of 2013

Dated : 23rd September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Shri Bajrang Power Ispat Ltd.

....Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant (s): -

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshdari for R-1

ORDER

On behalf of Respondent No.1 Vakalatnama has already been filed. Mr. Gopal Choudhary, the learned counsel is filing his Vakalatnama on behalf of the Respondent No.2 today.

The learned counsel for the Appellant is absent. The learned counsel for the Appellant is directed to serve the copies of the Appeal paper book to both the Respondents. Thereafter, the

learned counsel for the Respondents are directed to file their reply after serving copy on the other side.

Post the matter on **24.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs